

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

M.A. No. 5114/2018 in
C.P. No. 665/2018 in
O.A. No. 2268/2012

The 10th day of December, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Santosh Kumar Pathak
S/o Late Sh. G.N. Pathak
R/o RS-684/2, Street No.2
Indira Park, Palam Colony
New Delhi – 45.
2. Bhagat Dayal
S/o Sh. Ram Kishan
R/o F-39, UG Floor
Khanpur Ext.
New Delhi – 62.
3. C.S. Tiwari
S/o Sh. Bhagwan Shai Tiwari
R/o C-119, Jawahar Park
Devali Road, Khanpur.
4. Kanwar Pal
S/o Sh. Satpal Singh
R/o A1/29, Himgiri Enclave
Sant Nagar, Burari
Delhi.
5. Raj Kumar
S/o Sh. Badle Ram
R/o 6/5 MCD Flat, Jheel Colony
Model Town-III, Delhi.
6. Sudesh Kumar
S/o Sh. Kali Ram
R/o Village – Firoz Pur Bangar
PO – Kundal, Distt. Sonepat
Haryana.

7. Parveen Kumar
S/o Sh. Hardwari Lal
R/o 12/496, Kalyan Puri
Delhi – 92.
8. Avdhesh Kumar Sharma
S/o Sh. C.L. Sharma
R/o A-209, Majlis Park
Adarsh Nagar, Delhi – 33.
9. Harish Kumar
S/o Sh. Kali Charan
R/o B-9/6621 Street No.4
Dev Nagar, Karol Bagh
New Delhi – 5.
10. Faizan Raza
S/o Sh. Hussain Raza
R/o C-10/175, Yamuna Vihar
Delhi – 53.
11. Karamvir Mann
S/o Sh. Om Prakash
R/o H.No.499
V & PO Prahalad Pur Bangar, Delhi.
12. Vijender Kumar
S/o Sh. Khushi Ram
R/o 32/15, Wazirabad Village
Delhi – 84.
13. Narender Singh
S/o Sh. Manni Lal
R/o Village-Junaid Pur,
P.O.-Dhonri, Greater Noida
Gautam Budh Nagar, U.P. .. Petitioners

(By Advocate : Mrs. Priyanka Bhardwaj for Shri M.K. Bhardwaj)

Versus

1. Shri Madhup Vyas,
Commissioner,
North Delhi Municipal Corporation
Civic Centre, New Delhi.

2. Shri Puneet Goel,
Commissioner,
South & East Delhi Municipal Corporation
Civic Centre, New Delhi.
3. Shri Pankaj Kumar Sharma,
Assistant Commissioner (Engg.),
North Delhi Municipal Corporation
Civic Centre, New Delhi. ... Respondents

(By Advocate : Shri S.M. Arif and Shri Amit Sinha)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Learned counsel for the petitioners submits that they have filed MA No.5114/2018 seeking withdrawal of the CP, as the respondents have already passed the orders. Accordingly, the MA is allowed and the CP is dismissed as withdrawn. No costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /